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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 230/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017**

Name of the Company:

VITOL S.A.

V/s.

Asian Natural Resources (India) Ltd. & ors.

Section of the Companies Act:

Section 60(5)(c) and 65 of the Insolvency and
Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1	MR. SAURABH SOPARKAR	ADVOCATE	VITOL	
2	MR. ADITYA KRISHNAMURTHY	ADVOCATE	VITOL	
3	MR. RUCHIR GOENKA	ADVOCATE	VITOL	
4	A.R. Sheth	Adv. & Solicitor	Corporate Debtor (R1)	
	Baiju Bhagat	Advocate	Financial creditor	
	MONAAL J. DAVAWALA	ADVOCATE	APPLICANT	

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Aditya Krisunamurthy with Learned Advocate Mr. Ruchir Goenka with Learned Advocate Mr. Monaal Davawala present for Applicant (VITOL S.A). Learned Advocate Mr. Arjun Sheth present for Respondent No.2. Learned Advocate Mr. Baiju Bhagat present for Respondent (IDBI).


Learned Advocate Mr. Baiju Bhagat filed Vakalatnama for Respondent (IDBI) in IA 230 of 2017.

It is noticed that on basis of Vakalatnama given by authorised signatory of the company even after appointment of IRP, learned Counsel Mr. Arjun Sheth filed Vakalatnama.

But after the commencement of Insolvency process corporate debtor shall be represented by only IRP. Hence, Applicant is directed to serve notice on IRP appointed in this case representing the company to file his report, if any.

Learned Counsel Mr. Arjun Sheth under take to file Vakalatnama for Respondents no. 13 to 22.

List the matter on 05.09.2017 for hearing before admission.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 28th day of August, 2017.